

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-516**

Appeal No.-1043/58/ND/2019

**IN THE MATTER OF:**

Mittal Portfolios Pvt. Ltd.

**.....Applicant**

**Vs.**

Camac Commercial Company Ltd.

**.....Respondent**

**SECTION**

U/s 58 C.A

**Order delivered on 05.06.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Ms. Samridhi, Adv.

For the Respondent : Mr. Rahul Malhotra, Adv.

**ORDER**

Proxy counsel on behalf of the Petitioner is present and submitted that the main counsel is not available today and therefore sought adjournment. Ld. Counsel for the Respondent is also present. In view of this, list the matter on **21.08.2024.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**